

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:794

ANSWERED ON:08.08.2013

DISTRIBUTION OF LAND

Deshmukh Shri K. D.;Rajaram Shri Wakchaure Bhausahab;Rane Dr. Nilesh Narayan

**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

- (a) whether the Government is contemplating enactment of new law enabling allotment of land to poor people in the country;
- (b) if so, the details thereof;
- (c) the procedure for allotting land to the poor people for construction of homes;
- (d) the time by which the said new law is likely to come into effect;
- (e) whether any scheme to allot waste land, forest and surplus land to the landless persons in rural areas for plantation of fruit trees is being implemented;
- (f) if so, the details thereof indicating the achievements made thereunder;
- (g) if not, whether any such proposal is under consideration of the Government; and
- (h) if so, the details thereof?

**Answer**

MINISTER OF STATE FOR RURAL DEVELOPMENT (SHRILAL CHAND KATARIA)

(a) &(b): Yes, Sir. The Government is considering to bring a legislation to provide Homestead Rights to the landless and shelterless poor of rural areas, all over the country, so as to guarantee 10 cents of homestead to every landless and shelterless rural poor household.

(c): A Scheme of Homestead sites was launched on 24th August, 2009 as part of Indira Awas Yojana, to provide funds for purchase/acquisition of homestead sites for those rural BPL households who have neither agricultural land nor a housesite. Under this scheme, a homestead site of 100-250 sq.mt. is provided to those rural BPL households who have neither land nor a housesite. For this purpose, Rs. 10,000/- per beneficiary is provided to the DRDAs which is shared by the Centre and the States in the ratio of 50:50. It has now been decided to increase the amount from Rs, 10,000/- to Rs 20,000/- with effect from April, 2013.

(d) : The time by which the said new law is likely to come into effect cannot be specified at this stage.

(e): No scheme to allot waste land, forest and surplus land to the landless persons in rural areas for plantation of fruit trees is being implemented by the Department of Land Resources.

(f) : In view of ( e) above, question does not arise.

(g) & (h): No such proposal is under consideration of the Department of Land Resources.